GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2201 ANSWERED ON:07.12.2011 RAISING OF USER TARIFFS Naik Dr. Sanjeev Ganesh;Raghavan Shri M. K.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total amount of user fee collected; at the various airports in the country during the last three years and the current year, airportwise and year-wise;
- (b) the criteria for fixing, and revising the `user fee at airports;
- (c) whether some proposals have been made to increase the said fee in some airports, in tie country, especially Delhi;
- (d) if so, the details thereof alongwith the reasons therefor; and
- (e) the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAK RAVI)

- (a): The details of the User Development Fee (UDF) collected at the airports are at Annexure-I.
- (b): UDF is collected from the embarking passengers at an airport at the rate determined by the Central Government or by the Authority established under AERA Act, 2008, as the case may be, to cover operation and maintenance cost and achieve a reasonable return on investment.
- (c),(d)&(e): No UDF is collected at IGI Airport, New Delhi. However, in terms of Section 13 (1) (b) of the AERA Act, 2006 read with Section 22A of Airports Authority of India Act, 1994, Airports, Economic Regulatory Authority (AERA) has determined the Development Fee (DF) to be levied at IGI Airport, New Delhi at @ Rs.200/- per embarking domestic {passenger and @ Rs# 1300/-per embarking international (exclusive ©f statutory levies, if any) w.e.f. 01.12.2011 for a period of 18 months up to May 2013 to bridge the ffundiae tmp of Rs.1230.27 crores.